

NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH  
CHENNAI

23

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 13/11/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL  
SHRI S. VIJAYARAGHAVAN, MEMBER - TECHNICAL

APPLICATION NUMBER : CA/ IB/2017  
PETITION NUMBER : TCP/363/ (IB)/2017  
NAME OF THE PETITIONER(S) : ALLWIN CARGO SERVICE  
NAME OF THE RESPONDENT(S) : SRI PADMABALAJI STEELS PVT LTD  
UNDER SECTION : 433 ( e)(f)

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

1. P. Elayarasu Kumar

petitioner/financial  
creditor -

V. M. Kaetlik  
S. Shobal Kumar

2. Per Muhammad Farid


S. Shobal Kumar

### ORDER

Counsel for the Financial Creditor present. Counsel for the IRP also present. The Financial Creditor filed memo stating therein that he undertakes to pay the entire expenses incurred by IRP towards advertisement to the tune of Rs.56,700/- and the professional fee to the tune of Rs.40,000/-. The Counsel for the IRP did not accept the proposal for payment of Rs.40,000/-. He submitted to pay Rs.50,000/- as professional fee to IRP. Therefore, we direct the Financial Creditor to pay Rs.50,000/- as professional fee to IRP within one week.

The first CoC has approved the name of Mr. N. Sivachalam as Resolution Provisional. The **Registry** is directed to send the name of the RP to the IBBI for confirmation within stipulated time. Till then, the IRP will continue to perform the duties as per the provisions of the IBC, 2016. Accordingly, the memo stands **disposed of**.

  
**MEMBER (TECHNICAL)**  
ghk

  
**MEMBER (JUDICIAL)**